

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

Item No.408

IA/382/ND/2023 in Appeal No. 224/252/ND/2022

IN THE MATTER OF:

M/s. Kathuria Hospitality Private Limited	...	Appellant
Versus		
Registrar Of Companies, Nct Of Delhi & Haryana	...	Respondent
Ors.		

under Section 252

Order delivered on 23.04.2024

CORAM:

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant	:	
For the ROC	:	Mr. Aakash Sharma, Ms. Jyoti Khurana, Advs.

HYBRID HEARING (PHYSICAL & VC)

ORDER

Ld. Counsel for the Appellant is present through VC and submitted that he served a copy of the application on the ROC as well as Income Tax Department. Ld. Counsel for the ROC has submitted that he received a copy of the application, however seeks some time to file reply. No representation on behalf of the Income Tax Department. Pleadings be completed within three weeks. List this matter on **04.06.2024**.

-SD-

**DR. SANJEEV RANJAN
MEMBER (TECHNICAL)**

-SD-

**MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)**